



\$~38, 39, 41 and 43

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 584/2023**

COMMISSIONER OF INCOME TAX (INTERNATIONAL
TAXATION)-3

..... Appellant

Through: Mr Ruchir Bhatia, Sr. Standing
Counsel with Ms Deeksha Gupta,
Advocate.

versus

STANDARD CHARTERED GRINDLAYS BANK LTD

..... Respondent

Through: Ms Shashi M Kapila, Mr Sushil
Kumar Advocates

+ **ITA 585/2023**

COMMISSIONER OF INCOME TAX - INTERNATIONAL
TAXATION -3

..... Appellant

Through: Mr Ruchir Bhatia, Sr. Standing
Counsel with Ms Deeksha Gupta,
Advocate.

versus

STANDARD CHARTERED GRINDLAYS PTY LTD.... Respondent

Through: Ms Shashi M Kapila, Mr Sushil
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+ **ITA 587/2023**

COMMISSIONER OF INCOME TAX - INTERNATIONAL
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Through: Mr Ruchir Bhatia, Sr. Standing
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versus

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Through: Ms Shashi M Kapila, Mr Sushil
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ITA 584/2023 & connected matters

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+ **ITA 589/2023**

THE COMMISSIONER OF INCOME TAX - INTERNATIONAL
TAXATION-3

..... Appellant

Through: Mr Ruchir Bhatia, Sr. Standing
Counsel with Ms Deeksha Gupta,
Advocate.

versus

STANDARD CHARTERED GRINDLAYS BANK LTD.

..... Respondent

Through: Ms Shashi M Kapila, Mr Sushil
Kumar Advocates

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MR. JUSTICE GIRISH KATHPALIA

ORDER

% **18.10.2023**

CM APPL. 54353/2023 in ITA 587/2023

1. Allowed, subject to just exceptions.

CM No.54260/2023 in ITA 584/2023

CM No.54261/2023 in ITA 585/2023

CM No.54354/2023 in ITA 587/2023

CM No.54436/2023 in ITA 589/2023 [*Applications filed on behalf of the
appellant seeking condonation of delay of 400 days in re-filing the appeal*]

2. Ms Shashi M. Kapila, learned counsel, who appears on behalf of the
respondent/assessee says that respondent/assessee has not been served with
the entire case file.

3. Ruchir Bhatia, senior standing counsel, who appears on behalf of the
appellant/revenue, is requested to furnish the case file in the above-
captioned appeals *via* email, in the course of the day.

ITA 584/2023 & connected matters

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4. At the request of counsel for the parties, list the above-captioned appeals on 22.11.2023.
5. In the meanwhile, counsel for the parties will file short written submissions, not exceeding three pages each, at least five days before the next date of hearing.

RAJIV SHAKDHER, J

GIRISH KATHPALIA, J

OCTOBER 18, 2023/as

Click here to check corrigendum, if any